Traffic Violations by Two-wheelers Scooter Drivers

*250. PROF. AJIT KUMAR MEHTA:

SHRI R. L. P. VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the traffic violations for which a two-wheeler scooter driver can be challaned in the Capital;

(b) whether these rules are given wide publicity and if so, what is the media;

(c) what is the check to see that traffic police does not challan law-abiding two-wheeler scooter drivers;

(d) whether drivers so challaned are given any opportunity to represent their case and if so, what and if not, the reasons therefor; and

(e) whether drivers so challaned are straightaway asked to appear in the courts and if so, why?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (e). There are numerous violations of the Traffic Rules, like driving without licence, without registration Certificate, over speeding, plying against restrictions, violation of ONE-WAY restrictions, overtaking from left side, overtaking from wrong side, disobeying Traffic Signals, improper and obstructive parking, triple riding disobeying of any lawful direction, without Insurance Certificate, reckless and dangerous driving, driving under the influence of drugs/drinks, without 'L' Plate or displaying 'L' Plate not in accordance with instructions, not displaying registration marks properly, crossing stop lines, without helmets, without light, without horn, and without silencer.

2. The relevant rules are contained in the Motor Vehicles Act 1939, the Delhi Motor Vehicle Rules 1940 and the Regulations framed under the Delhi Police Act. These publications are public documents.

3. The work of the challaning Officers is supervised by Senior Police Officers.

4. If a person feels that he has been wrongly challaned, he can send a complaint to Senior Police Officers. He has also an opportunity to contest the case in the Court.

5. If the Mobile Court is available on the spot, the violator is produced before the Mobile Court, otherwise a date is given for appearance before the Court. Mobile Courts are meant to ensure speedier justice.

हरिजनों पर हो रहे अत्याचार समाप्त करने हेतु सुझाव

*251. **श्री रामावतार शास्त्री:** क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भारतीय खेत मजदूर यूनियन के जनरल सेक्रेटरी ने हरिजनों पर किये जा रहे अत्याचारों को समाप्त करने के लिये सरकार को कुछ सुझाव दिये हैं;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) उस पर सरकार की क्या प्रतिक्रिया है?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा): (क) और (ख). भारतीय खेत मजदूर संघ ने 20 मार्च, 1979 को सरकार को पांच सूत्री मांग पत्र प्रस्तुत किया है। उसमें निहित एक मांग निम्न प्रकार है: "हरिजनों पर अत्याचार समाप्त करो"।

(ग) भारत सरकार ने अनुसूचित जातियों पर अत्याचारों को समाप्त करने का दृढ़ निश्चय कर रखा है। गृह मंत्री ने 10-3-1980 को उन राज्यों और संघशासित क्षेत्रों के मुख्य मंत्रियों, राज्यपालों और उप-राज्यपालों को जहां अनुसूचित जातियों आदि के सदस्यों के विरूद्ध अपराध होते रहे

हैं, इन अपराधों से प्रभावकारी ढंग से निपटने के लिए एहतियाती तथा निरोधात्मक दण्डात्मक और पुनर्वास उपाय करने के वास्ते मार्गदर्शी सिद्धान्त सूचित करने के लिए एक पत्र लिखा। गृह मंत्री के अर्ध शासकीय पत्र की एक प्रतिलिपि 19 मार्च, 1980 को अतारांकित प्रश्न संख्या 1077 के उत्तर में पहले ही सभा पटल पर रख दी गई है। इसके अतिरिक्त अनुसूचित जातियों के विरुद्ध अत्याचारों के स्थायी हल के आधार के रूप में भारत सरकार उनके आर्थिक विकास को उच्च प्राथमिकता दे रही है।

अनुसूचित जातियों पर अत्याचारों के खिलाफ कारगर कार्रवाई करने और उन्हें रोकने और उनके आर्थिक विकास के लिये किए जाने वाले उपायों पर 8-4-1980 को हुई मुख्यमंत्रियों/राज्यपालों को बैठक में व्यापक रूप से विचार विमर्श किया गया।

भारत सरकार अनुसूचित जातियों पर अत्याचारो और उनके आर्थिक विकास के विषय में राज्य सरकारों से निरन्तर सम्पर्क बनाये हुए हैं।

Production Capacity of H.E.C., Ranchi

*252. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) has HEC, Ranchi the capacity to fabricate one million tonne complete plant annually;

(b) if so, whether this capacity has been utilised so far; and

(c) if not, for how long the capacity has remained under-utilised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) No, Sir.

(c) From the beginning upto this time.

Trade Union Rights to Policemen

*253. PROF. P. J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the proposed sanction of Trade Union rights to policemen in West Bengal;

(b) if so, the impact of the same on other States; and

(c) whether the Central Government are considering a proposal to issue any guidelines to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the information received from the Government of West Bengal, no Trade Union rights have been conferred on policemen in the State.

(b) and (c) Do not arise.

Ban on Parties believing in Violence

*254. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the candidates murdered in the recent Assembly elections belonged to Congress(I); and

(b) whether Government propose to ban those parties who believe in violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No, Madam.

(b) Any party can be banned only under the Unlawful Activities (Prevention) Act, 1967, as amended by the Criminal Law (Amendment) Act, 1972. The question whether the provisions of this law should be invoked in respect of any party, is examined by Government from time to